

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TOPLINE COMMODITIES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Topline Commodities Private Limited
2. Date of incorporation of corporate debtor	29.03.1993
3. Authority under which corporate debtor is incorporated / registered	RoC Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67120WB1993PTC058327
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address: 2, Brabourne Road, 6th Floor, , Kolkata, West Bengal, India - 700001. Factory Address: D-3/162,163, & 172, Gidc Industrial Estate Dahej-iii Dist.-Bharuch, Gujarat-392130 Delhi Office Address: 5951, Block-3, Lane No.4, Hardhian Singh Road Dev Nagar, Karol Bagh, New Delhi 110005
6. Insolvency commencement date in respect of corporate debtor	20.08.2024
7. Estimated date of closure of insolvency resolution process	16.02.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Avishek Gupta No. IBBI / IPA-003 / IP -N00135 / 2017-2018 / 11499
9. Address and e-mail of the interim resolution professional, as registered with the Board	CK-104, Sector 2, Salt Lake Kolkata, West Bengal 700091. avishek@optimusresolution.net
10. Address and e-mail to be used for correspondence with the interim resolution professional	topline.cirp@gmail.com CK-104, Sector 2, Salt Lake Kolkata, West Bengal- 700091.
11. Last date for submission of claims	03.09.2024
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink : https://ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s TOPLINE COMMODITIES PRIVATE LIMITED** on **20.08.2024**. The creditors of **M/s TOPLINE COMMODITIES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 03.09.2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date : 23.08.2024

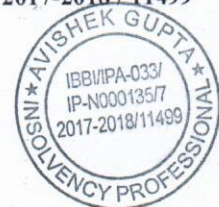
Place : Kolkata

Avishek Gupta

Avishek Gupta

IP Registration no.

IBBI / IPA-003 / IP -N00135 / 2017-2018 / 11499



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3. Authority under which Corporate Debtor is incorporated/registered	RoC Kolkata
4. Corporate Identity Number of Corporate Debtor	U67120WB1993PTC058327
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Registered Office Address: 2, Brabourne Road, 8th Floor, , Kolkata, West Bengal, India - 700001. Factory Address: D-3/162,163, & 172, Gdc Industrial Estate Daheji Dist.-Bharuch, Gujarat-392130 Dahli Office Address: 5051, Block-3, Lane No.4, Hardhian Singh Road Dev Nagar, Karol Bagh, New Delhi 110005
6. Insolvency Commencement Date in respect of the Corporate Debtor	20.08.2024
7. Estimated date of closure of Insolvency Resolution Process	16.02.2025
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	Avishek Gupta IP Registration No. IBBI / PA-003 / IP -N00135 / 2017-2018 / 11499
9. Address and e-mail of the interim resolution professional, as registered with the Board	CK-104, Sector 2, Salt Lake Kolkata, West Bengal 700091. avishek@optimusresolution.net
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	topline.cirp@gmail.com CK-104, Sector 2, Salt Lake Kolkata, West Bengal- 700091.
11. Last date for submission of claims	03.09.2024
12. Classes of creditors, if any, under clause (b) of sub section (5A) of section 21, ascertained by the Interim Resolution Professional	N/A
13. Name of Insolvency Professional identified to act as Authorized Representative of Creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Web link: https://bbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M&TOPLINE COMMODITIES PRIVATE LIMITED on 20.08.2024. The creditors of M&TOPLINE COMMODITIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 03.09.2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Avishek Gupta

Date: 23.08.2024,
Place: Kolkata

IP Registration no. IBBI / IPA-003 / IP -N00135 / 2017-2018 / 11499

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